

ANNEXURE 4

Name of the corporate debtor: HARI MACHINES LTD;

Date of commencement of liquidation: 16th November 2018;

List of stakeholders as on : 28.02.2021

List of operational creditors (Employees)

Sl. No.	Name of authorised representative, if any	Name of employee	Identification No.	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim rejected	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount of claim for the period of twelve months preceeding the liquidation commencement date	% share in total amount of claims admitted					
1	Not applicable	SATISH SHARMA	Employees File	13-12-2018	18,69,254.00	35,981.00	Salary and other components	20,925.80	4.02	-	-	-	18,33,273.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
2	Not applicable	SOUGATA LAIK	Employees File	13-12-2018	21,16,536.00	35,454.00	Salary and other components	19,278.00	3.96	-	-	-	20,81,082.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
3	Not applicable	DEEPAK SHARMA	Employees File	08-12-2018	19,36,719.00	25,426.00	Salary and other components	18,462.60	2.84	-	-	-	19,11,293.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
4	Not applicable	PANCHANAN A SETTHI	Employees File	13-12-2018	76,333.00	11,750.00	Salary and other components	11,750.00	1.31	-	-	-	64,583.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
5	Not applicable	KAMALA KANTA TARAI	Employees File	13-12-2018	10,62,411.00	8,763.00	Salary and other components	8,763.00	0.98	-	-	-	10,53,648.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
6	Not applicable	PRAMOD KUMAR KAUSHAL	Employees File	13-12-2018	17,66,559.00	42,458.00	Salary and other components	24,426.80	4.74	-	-	-	17,24,101.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.

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				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount of claim for the period of twelve months preceeding the liquidation commencement date	% share in total amount of claims admitted					
7	Not applicable	ANUPAM MISHRA	Employees File	12-12-2018	25,72,371.00	2,75,596.00	Salary and other components	1,35,196.00	30.76	-	-	-	22,96,775.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
8	Not applicable	SABYASACHI MISHRA	Employees File	15-12-2018	21,38,191.00	-	Salary and other components	-	-	-	-	-	21,38,191.00	The Managing Director (Din No.00233852) Of The Company Was Disqualified From Being Appointed As The Director U/S 164(2) Of Companies Act 2013 From 1/11/2016, Hence Claim Was Not Admitted
9	Not applicable	KAILASH KUMAR AGARWAL	Employees File	15-12-2018	4,31,980.00	3,09,119.00	Salary and other components	3,09,119.00	34.51	-	-	-	1,22,861.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
10	Not applicable	SUBRAT NAYAK	Employees File	14-12-2018	18,34,878.00	13,113.00	Salary and other components	12,750.00	1.46	-	-	-	18,21,765.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
11	Not applicable	BASANT KUMAR SAHOO	Employees File	14-12-2018	6,32,957.00	97,150.00	Salary and other components	55,882.00	10.84	-	-	-	5,35,807.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
12	Not applicable	SHYAMAL KUMAR PATRA	Employees File	15-12-2018	2,12,632.00	26,250.00	Salary and other components	26,250.00	2.93	-	-	-	1,86,382.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor.
13	Not applicable	SUNIT GOSWAMI	Employees File	14-12-2018	3,17,899.00	14,776.00	Salary and other components	14,776.00	1.65	-	-	-	3,03,123.00	Claim Amount Admitted After Confirmation From The Books Of The Corporate Debtor. Gratuity Amount Not Admitted Since It Is Funded With Lici And Whenever Any Claim Arises On Account Of Gratuity It Will Be Paid By Lici Directly. Notice Pay 3 Months And Compensation Amount Disallowed Because The Employees Are Discharged From Their Duties Vide Nclt Court Order Dated: 16.11.2018, The Company Have Not Issued Any Termination Notice To The Employees.
	-				1,69,68,720.00	8,95,836.00	-	6,57,579.20	4.02	-	-	-	1,60,72,884.00	